

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

THIRTIETH REPORT

(Presented on 9.3.2017)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on 7 March, 2017 for examination of six Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2017
(Amendment of article 348)
by Shri Om Birla, M.P.

The Bill seeks to amend the Constitution with a view to provide that-

- (i) all proceedings in the Supreme Court shall be in Hindi;
- (ii) all proceedings in a High Court shall be in the Hindi language and also in that regional language which is used in the State where the principal seat of that High Court is situated;
- (iii) the authoritative texts of Bills, Acts, orders, rules, regulations and bye-laws of Houses of Parliament shall be in both Hindi and English languages; and
- (iv) the authoritative texts of Bills, Acts, orders, rules, regulations and bye-laws of the Legislature of a State shall be both in Hindi language and also in the regional languages which is used in that State

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

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- (2) The Constitution (Amendment) Bill, 2017
(Amendment of article 22)
by Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend the Constitution with a view to ensure that no police personnel shall be arrested or detained in custody on the basis of allegations against him in performing his duties in tackling militant, criminal or anti-social activities without the orders of the appointing authority.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2017
(Amendment of article 323B)
by Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend the Constitution with a view to empower the Legislatures to establish Tribunals for the adjudication or trial of cases relating to settlement of claims of compensation arising out of motor vehicle accidents.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by
Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend article 51A of the Constitution with a view to make it a Fundamental Duty of every citizen to maintain cleanliness and hygienic conditions at public places.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2017 (Insertion of new article 21B) by
Dr. Manoj Rajoria, M.P.

The Bill seeks to insert new article 21B with a view to make right to affordable healthcare and medicines as a Fundamental Right of citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2017 (Amendment of article 134) by Shri Vinod Kumar Boianapalli, M.P.

The Bill seeks to amend article 134 of the Constitution with a view to provide that an appeal shall lie to the Supreme Court from any judgement, final order or sentence in a criminal proceedings of a High Court in territory of India if the High Court-

- (i) has confirmed the sentence of death of an accused person; or
- (ii) has enhanced the sentence of an accused person to a sentence of death.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendation

4. The Committee recommend that Shri Om Birla, Shrimati Darshana Vikram Jardosh, Dr. Manoj Rajoria and Shri Vinod Kumar Boianapalli, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (6) of paragraph 3 above.

NEW DELHI;

7 March, 2017

16 Phalguna, 1938 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*